



Government of Jammu and Kashmir  
Department of Law, Justice and Parliamentary Affairs  
Civil Secretariat Srinagar

Notification  
Srinagar, the 4<sup>th</sup> June 2018.

SRO **240**.-In exercise of the powers conferred by sections 3 and 3-A of the Jammu and Kashmir Ministers and Ministers of State Salaries Act, 1956 (VI of 1956), the Governor is pleased to direct that for the figure "Rs 5,00,000", appearing in rule 3 of the Jammu and Kashmir Minister/Minister of State/Dy. Minister (Motor Car Advance and Allowances) Rules, 1962, the figure "Rs 10,00,000" shall be substituted.

By order of the Government of Jammu and Kashmir.

Sd/-  
Secretary to Government  
Department of Law, Justice and Parliamentary  
Affairs

No.- LD(PAB)2002/07-W.P

Dated:- **04** - 06 - 2018.


Copy to the:-

1. All Financial Commissioners for information.
2. All Principal Secretaries to Government for information.
3. Principal Secretary to Hon'ble Governor for information.
4. Principal Secretary to Hon'ble Chief Minister for information.

5. All Commissioners/Secretaries, Secretaries to Government for information.
6. Principal Accountant General, J&K, Srinagar for information
7. Secretary, J&K, Legislative Assembly/Council for information.
8. General Manager, Government Press, Srinagar for publication in an extra-ordinary issue of the Government Gazette. 150n copies may please be furnished to this Department.

9. SRO Section (w.3.s.c).

10. File concerned.

  
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Deputy Legal Remembrancer,  
Department of Law, Justice and Parliamentary  
Affairs

